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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No. 35/2020

Date of Decision: 8<sup>th</sup> January, 2020

**CORAM: RAVINDER KAUR, MEMEBR (J)**

Mr. Jitendra Maruti Mane,  
Quarter No.27/6, H-Type,  
Range Hills, Khadki  
Pune - 411 020.

... *Applicant*

*(By Advocate Shri Santosh Kalokhe )*

**Versus**

1. The Senior General Manager,  
Ammunition Factory, Factory Rd.,  
Khadki, Pune, Khadki,  
Pune - 411 003.
2. Controller of Finance & Accounts  
KGF, Accounts Office,  
Ammunition Factory, Khadki,  
Pune - 411 003. . . . . *Respondents*

**ORDER (ORAL)**

This Original Application was filed on 14.11.2019. After scrutiny on 21.11.2019, the applicant/his counsel were required to remove office objections but this was not done. A Notification was published on the Notice Board on 09.12.2019 but objections continue to remain on board. On 01.01.2020 the matter was put up before the Bench. However, neither the applicant nor his counsel appeared. Even today neither the

applicant nor his counsel is present. The Office has reported that none of the objections have been removed till date.

2. In these circumstances, the office is directed to give OA Number.

3. Since neither the applicant or his counsel appeared nor they have taken any steps to remove the objections, it appears that they are not interested to proceed with the matter.

4. Hence the Original Application is dismissed in default for non-prosecution. No order as to costs.

(Ravinder Kaur)  
Member (A)

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SD  
02/01/20